

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.112
CP(IB)/12(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Jyoti Sunil Kakkad

.....Respondent

(Personal Gaurantor)

Order delivered on 22/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Ms. Aishwarya Reddy, Adv. a.w Mr. Nisarg Bhardwaj,
Adv.

For the Respondent

:

ORDER

Notice as per order of this Tribunal is not served through Dasti mode upon the Personal Guarantor. Rather again notice has been sent by post whereas on the last date of hearing we have already recorded that Notice sent by Post is returned as addressee moved.

Registry is directed to issue fresh Dasti Notice Returnable on the next date.

Last opportunity is given to the applicant to serve the Notice upon the Respondent/ Personal Guarantor by way of Dasti Mode and file proof of service.

Re-list on- 14.05.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)